

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/02/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :**

**PETITION NUMBER : CA/5/2016**

**NAME OF THE APPLICANT : SYNTHITE INDUSTRIES LTD**

**UNDER SECTION : 14(1)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① TK BHASKAR  
Priyadarshini . N  
Shwetha Vasudevan  
Keerthi . K

counsel for  
Objectors  
(Shareholders)

*Shwetha*

② T. S. RAMANI, Sr. Adv.  
THIRYAMBATH RAMANAN

counsel for  
company

*T. S. Ramani*

3. Mr. Beechu Thomas Sr. Adv.  
for K. Gowtham Kumar

Counsel for Objectors

*K. L. Ramesh*

4. T. R. Ramesh

Counsel for Objectors/  
Creditors

*T. R. Ramesh*

**ORDER**

Shri P S Ramani, counsel for petitioners present. Shri T K Bhaskar, counsel for objectors (shareholders). Shri Beechu Thomas, counsel for objectors and Shri T R Ramesh, counsel for objectors/creditors are present. Counsel for the petitioner submitted his arguments in part and we have also heard partial submissions of the counsel for objectors/shareholders. After hearing both the sides, we see there is a requirement to address the issue on merits and to check the compliance with the NCLT rules. Therefore, the matter is adjourned for further hearing. Put up on **08.03.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)